

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL PRINCIPAL BENCH**

**Item No. 101**  
**(IB)-168(PB)/2019**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Company Pvt. Ltd.

.... Applicant/petitioner

v.

Mehak Realtech Pvt. Ltd.

.... Respondent

**Under Section 7 of IBC.**

**Order delivered on 14.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**


**PRESENT:**


For the Applicant/petitioner: Mr. Atul Sharma, Mr. Shashank K. Lal, Mr. Vikram Babbar, Advs. for FC

For the respondent Ms. Manisha Chaudhary, Ms. Deepti Bhardwaj, Advs. for CD.

**ORDER**

Arguments heard. Order reserved.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**